

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 205  
IB-628/ND/2020

**IN THE MATTER OF:**

**M/s. Indusuno Online Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Arien Global Lifestyle Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 19.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :**

**ORDER**

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15<sup>th</sup> March, 2020, the matter is adjourned to 24.04.2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**